

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

Appeal No. C/403 & 404/2018

(Arising out of Order-in-Original No. KOL/CUS/PORT/38/2009 dated 04.05.2009 passed by the Commissioner of Customs (Port), Kolkata.

Commissioner of Customs (Port), Kolkata

Applicant (s)/Appellant (s)

Vs.

M/s. Shri Ganpati Impex & Sun Shine Cargo Series Respondent (s)

Appearance

Shri S. N. Mitra, A. C. (A. R.) for the Revenue

None for the Respondent (s)

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI BIJAY KUMAR, MEMBER (TECHNICAL)

Date of Hearing/Decision: - 13.07.2018

ORDER NO. FO/77236-77237/2018

PER SHRI P.K.CHOUDHARY

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./163/2010-JC dated 17.12.2015 and 1.1.2016.

2. Shri S. N. Mitra, A. C. (A. R.) appeared on behalf of the Revenue.

3. On perusal of records, we find that the amount involved in these cases is below the monetary limit of Rs. 10 lakhs which has been notified vide instruction being F. No. 390/Misc./163/2010-JC dated 17/12/2015.

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4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-
(Bijay Kumar)
Member (Technical)

Sd/-
(P.K.Choudhary)
Member(Judicial)

Pooja.